

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1686**

**TO BE ANSWERED ON THE 02<sup>nd</sup> JULY, 2019/ ASHADHA 11, 1941 (SAKA)**

**CRIME AGAINST WOMEN AND CHILDREN**

**1686. SHRI SANJAY SETH:  
SHRI DEEPAK BAIJ:  
SHRI ASHOK KUMAR RAWAT:  
SHRIMATI SAJDA AHMED:  
DR. ALOK KUMAR SUMAN:  
SHRI DHARAMBIR SINGH:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether various types of atrocities and crime against women and children including the girl child have increased in the country;**

**(b) if so, the total number of such cases registered, guilty arrested, convicted, cases solved/unsolved and the steps taken to improve the conviction rate of such cases, separately during each of the last three years and the current year, crime and Statewise;**

**(c) whether the Supreme Court has issued notices to the Union Government and State Governments on 25 January, 2013 to set up fast track Courts for speedy trial of cases relating to rape and for the protection of women, if so, the details thereof and the action taken thereon;**

**(d) whether the Government has written to all States for the deployment of Mahila Police Volunteers and if so, the details thereof; and**

**(e) the measures taken by the Government to check/control such cases with a view to ensure safety of women and children?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI G. KISHAN REDDY)**

**(a) & (b): National Crime Records Bureau (NCRB), compiles and publishes information on crimes in its publication "Crime in India". The published reports are available till the year 2016. The data shows no such trend.**

**Details of State/UT-wise Cases Registered (CR), Cases Charge Sheeted (CCS), Cases Convicted (CON), Persons Arrested (PAR), Persons Charge**

**Sheeted (PCS) and Persons Convicted (PCV) under Total Crimes Against Women and Children during 2014-2016 is available at Annexure-I and Annexure-II.**

**Details of Crime Head-wise Cases Registered (CR), Cases ChargeSheeted (CCS), Chargesheeting Rate (CHR), Cases in which Trials were completed (CTC), Cases Convicted (CON), Conviction Rate (CVR), Persons Arrested (PAR), Persons Charge Sheeted (PCS), Persons Convicted (PCV) under Total Crimes against Women and Children during 2014-2016 is available at Annexure-III and Annexure-IV.**

**(c) Setting up of Fast Track Courts is under the domain of State Governments and High Courts. However, Empowered Committee for Nirbhaya Fund in Ministry of Women & Child Development has recommended setting up of 1023 Fast Track Special Courts for expeditious trial and disposal of rape cases.**

**(d) Ministry of Home Affairs has issued advisories dated 22.06.2016 and 08.04.2019 to all States/UTs for Deployment of Mahila Police Volunteers.**

**(e) Safety and security of women and children in the country is utmost priority for the Government. The Ministry of Women and Child Development has been administering various special laws relating to women such as the Protection of Women from Domestic Violence Act, 2005; Dowry Prohibition Act, 1961; Indecent Representation of Women (Prohibition) Act, 1986; the**

**Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 2013 and the Prohibition of Child Marriage Act, 2006. The Ministry is also administering the Juvenile Justice (Care and Protection of Children) Act, 2015, the Commissions for Protection of Child Rights Act, 2005 and the Protection of Children from Sexual Offences Act, 2012.**

**Criminal Law (Amendment), Act 2013 was enacted for effective legal deterrence against sexual offences. Further, the Criminal Law (Amendment) Act, 2018 was enacted to prescribe even more stringent penal provisions including death penalty for rape of a girl below the age of 12 years. The Act also inter-alia mandates completion of investigation and trials within 2 months each.**

**The Government has also taken a number of initiatives for safety of women and children, which are given below:**

- (a) The Government has set up Nirbhaya Fund for projects for safety and security of women, for which Ministry of Women and Child Development is the nodal authority for appraising/ recommending the proposals/schemes to be funded under Nirbhaya Fund.**
- (b) In order to facilitate States/UTs, MHA has launched an online analytic tool for police on 19<sup>th</sup> February 2019 called “Investigation Tracking System for Sexual Offences” to monitor and track time-bound**

**investigation in sexual assault cases in accordance with Criminal Law (Amendment) Act 2018.**

- (c) MHA has launched the “National Database on Sexual Offenders” (NDSO) on 20<sup>th</sup> September 2018 to facilitate investigation and tracking of sexual offenders across the country by law enforcement agencies. NDSO has data of over 5 lakh sexual offenders.**
- (d) Emergency Response Support System, which provides a single emergency number (112) based computer aided dispatch of field resources to the location of distress has been operationalized in 20 States/ UTs in 2018-19.**
- (e) MHA has launched a cyber-crime portal on 20<sup>th</sup> September 2018 for citizens to report obscene content. Further, Cyber Crime Forensic Labs have been set up in several States, and training of over 3,664 personnel, including 410 Public Prosecutors and Judicial Officers in identifying, detecting and resolving cyber-crimes against women and children has been imparted.**
- (f) Using technology to aid smart policing and safety management, Safe City Projects have been sanctioned in phase I in 8 cities (Ahmedabad, Bengaluru, Chennai, Delhi, Hyderabad, Kolkata, Lucknow and Mumbai).**
- (g) In order to improve investigation, MHA has taken steps to strengthen DNA analysis units in Central and State Forensic Science Laboratories.**

**This includes setting up of a State-of-the-Art DNA Analysis Unit in Central Forensic Science Laboratory, Chandigarh. MHA has also sanctioned setting-up and upgrading of DNA Analysis units in State Forensic Science Laboratories in 13 States/ UTs.**

- (h) MHA has notified guidelines for collection of forensic evidence in sexual assault cases and the standard composition in a sexual assault evidence collection kit. To facilitate adequate capacity in manpower training and skill building programs for Investigation Officers, Prosecution Officers and Medical Officers has commenced. 2,575 Officers have already been trained by Bureau of Police Research and Development (BPR&D) and Lok Narayan Jayaprakash Narayan National Institute of Criminology and Forensic Science in collection, handling and transportation of forensic evidence. BPR&D has distributed 3,120 Sexual Assault Evidence Collection Kits to States/ UTs as orientation kit as part of training.**
- (i) In order to coordinate various initiatives for women safety, MHA has set up a Women Safety Division.**
- (j) Ministry of Women and Child Development has also introduced the scheme of One Stop Centres to provide integrated support and assistance to women affected by violence and a Scheme for Universalisation of Women Helpline to provide 24 hours emergency**

**and non-emergency response to women affected by violence. Apart from above, the Ministry of Women and Child Development in collaboration with the Ministry of Home Affairs has envisaged engagement of Mahila Police Volunteers in States/UTs who will act as a link between police and community and facilitate women in distress.**

- (k) Further, Government of India conducts awareness generation programmes and publicity campaigns on various laws relating to women and their rights through workshops, cultural programmes, seminars, training programmes, advertisements in print and electronic media etc.**
- (l) The National Commission for Protection of Child Rights (NCPCR) has launched POCSO e-Box/e-mail/sms on NCPCR website for easy and direct reporting of POCSO cases to the Commission. Apart from development of manuals such as the manual on “Guidelines on Safety and Security of children in school settings”, it has conducted POCSO Awareness Campaigns.**
- (m) The Ministry of Women & Child Development is also implementing the Child Protection Services scheme in partnership with States/UTs. The scheme has a component of 24x7 Child help line (CHILDLINE 1098) which provides counseling care as well as intervention on the ground, if required. The Ministry also supports 97 Railway Childline presently on major railway platforms.**

- (n) **MHA has issued advisories to all State Governments/UTs, advising them to ensure thorough investigation, conducting of medical examination of rape victims without delay and for increasing gender sensitivity in Police. These advisories are available at [www.mha.gov.in](http://www.mha.gov.in).**

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## Annexure-I

State/UT-wise Cases Registered (CR), Cases ChargeSheeted (CCS), Cases Convicted (CON), Persons Arrested (PAR), Persons Charge Sheeted (PCS) and Persons Convicted (PCV) under **Total Crimes Against Women** during 2014-2016

SL	State/UT	2014						2015						2016					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	16526	13400	839	21692	20120	1467	15967	13255	768	22530	20265	1565	16362	14774	922	26606	21244	1279
2	Arunachal Pradesh	351	241	9	397	315	12	384	259	0	408	303	0	367	239	23	389	284	23
3	Assam	19169	10039	518	27667	11943	556	23365	12287	669	22867	12593	741	20869	11004	470	21738	11589	475
4	Bihar	15393	10135	525	19814	15726	862	13904	9148	508	16484	13357	751	13400	13951	639	17448	18366	988
5	Chhattisgarh	6301	5629	1531	8875	9196	2047	5783	4910	2319	6935	7212	2861	5947	5114	1207	7317	7082	1573
6	Goa	508	329	14	497	472	16	392	319	27	402	405	32	371	236	18	349	300	19
7	Gujarat	10854	10160	174	25787	26079	355	7777	7025	114	18145	17912	206	8532	7676	122	18649	18557	294
8	Haryana	9010	5751	692	9893	9292	1011	9511	5348	805	8329	8213	1173	9839	5603	560	9296	8171	777
9	Himachal Pradesh	1529	1122	69	2007	1912	115	1295	1012	61	1685	1701	124	1222	947	83	1635	1564	120
10	Jammu & Kashmir	3327	2360	105	4961	4824	138	3366	2538	83	5063	4951	136	2850	1823	56	3985	3546	68
11	Jharkhand	6086	4585	786	7045	6804	1010	6568	4722	726	6398	6501	1075	5453	4136	766	6504	4997	846
12	Karnataka	14004	11298	354	23110	20712	891	12775	10053	251	21361	19288	394	14131	9936	271	22730	18647	387
13	Kerala	11451	10150	553	13940	13321	660	9767	8856	649	11461	11490	609	10034	9408	500	12463	11519	657
14	Madhya Pradesh	28756	25515	5773	42351	42208	9295	24231	21622	4233	36826	37241	7522	26604	23606	3888	40663	39662	6199
15	Maharashtra	26818	22834	926	49066	47885	1428	31216	22784	1229	45924	41984	2244	31388	26231	1135	46941	44686	2101
16	Manipur	337	71	4	214	71	6	266	94	7	145	103	16	253	165	7	151	177	11
17	Meghalaya	390	312	13	378	347	13	337	224	12	280	240	12	372	262	88	283	394	127
18	Mizoram	258	240	139	267	259	147	158	197	138	187	213	166	120	116	71	126	122	76
19	Nagaland	68	47	22	82	59	30	91	70	24	102	100	29	105	61	23	72	67	30
20	Odisha	14651	12194	429	20292	19470	763	17200	15046	511	20512	19520	868	17837	15610	392	19837	19911	918
21	Punjab	5481	3174	637	7034	5370	1062	5340	3552	794	6336	6022	1419	5105	2995	550	6150	4676	894
22	Rajasthan	31216	16442	3659	23772	23407	5841	28224	14582	3318	20110	20444	4765	27422	14493	2884	20457	20597	4159
23	Sikkim	111	104	46	182	167	44	53	36	6	59	42	8	153	113	11	159	123	11
24	Tamil Nadu	6354	4756	1186	9295	8622	1957	5919	4221	867	9418	7965	1629	4463	3166	647	7870	6286	954
25	Telangana	14147	11366	504	19966	17761	644	15425	14037	533	18962	20706	918	15374	12185	471	21287	18313	733
26	Tripura	1618	1343	108	2070	2724	134	1267	1025	99	1311	1265	108	1013	862	130	1142	1079	152
27	Uttar Pradesh	38918	26506	5288	112846	69734	13960	35908	24940	7151	105231	71019	17905	49262	32032	5795	130249	82000	15148
28	Uttarakhand	1413	992	284	1694	1582	434	1465	858	628	1425	1442	986	1588	990	243	1566	1490	347
29	West Bengal	38424	35332	422	50335	45770	517	33318	35006	420	36368	37997	500	32513	33539	319	34726	35215	392
	<b>TOTAL STATE(S)</b>	<b>323469</b>	<b>246427</b>	<b>25609</b>	<b>505529</b>	<b>426152</b>	<b>45415</b>	<b>311272</b>	<b>238026</b>	<b>26950</b>	<b>445264</b>	<b>390494</b>	<b>48762</b>	<b>322949</b>	<b>251273</b>	<b>22291</b>	<b>480788</b>	<b>400664</b>	<b>39758</b>
30	A & N Islands	117	97	12	128	127	13	136	97	7	124	115	8	108	77	8	114	89	14
31	Chandigarh	434	262	65	390	371	88	468	277	65	466	453	87	414	280	52	399	358	61
32	D&N Haveli	21	16	0	17	20	0	25	12	2	37	22	2	28	30	2	28	40	2
33	Daman & Diu	16	15	1	7	8	1	29	13	0	25	14	0	41	28	0	48	34	0
34	Delhi UT	15319	6412	1008	8377	7240	1480	17222	7854	880	10630	9439	1124	15310	8542	736	13759	9883	931
35	Lakshadweep	4	3	0	3	6	0	9	1	1	6	2	1	9	8	0	7	7	0
36	Puducherry	77	57	1	88	78	1	82	66	4	120	88	4	95	66	5	93	95	6
	<b>TOTAL UT(S)</b>	<b>15988</b>	<b>6862</b>	<b>1087</b>	<b>9010</b>	<b>7850</b>	<b>1583</b>	<b>17971</b>	<b>8320</b>	<b>959</b>	<b>11408</b>	<b>10133</b>	<b>1226</b>	<b>16005</b>	<b>9031</b>	<b>803</b>	<b>14448</b>	<b>10506</b>	<b>1014</b>
	<b>TOTAL (ALL INDIA)</b>	<b>339457</b>	<b>253289</b>	<b>26696</b>	<b>514539</b>	<b>434002</b>	<b>46998</b>	<b>329243</b>	<b>246346</b>	<b>27909</b>	<b>456672</b>	<b>400627</b>	<b>49988</b>	<b>338954</b>	<b>260304</b>	<b>23094</b>	<b>495236</b>	<b>411170</b>	<b>40772</b>

Source: Crime in India



## Annexure-II

**State/UT-wise Cases Registered (CR), Cases ChargeSheeted (CCS), Cases Convicted (CON), Persons Arrested (PAR), Persons Charge Sheeted (PCS) and Persons Convicted (PCV) under Total Crimes Against Children during 2014-2016**

SL	State/UT	2014						2015						2016					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	2059	1284	54	2459	1799	59	1992	1396	108	2167	1867	130	1847	1405	113	1868	1790	122
2	Arunachal Pradesh	134	82	1	124	105	1	181	83	0	118	106	0	133	71	1	106	80	1
3	Assam	1385	571	23	1487	577	23	2835	1023	27	2797	1070	27	3964	1338	57	4179	1439	57
4	Bihar	2255	1372	60	2406	1862	74	1917	1122	70	1857	1506	96	3932	2898	75	4300	3338	97
5	Chhattisgarh	4358	3217	613	3911	3990	780	4469	3127	961	4194	4192	1068	4746	3365	924	4154	4100	1035
6	Goa	330	155	5	256	228	10	242	195	20	183	242	23	230	130	18	187	165	18
7	Gujarat	3219	2192	38	3211	3140	54	3623	2494	38	3531	3511	53	3637	2641	34	3431	3492	44
8	Haryana	2540	1434	220	2046	1953	285	3262	1551	228	2126	2015	257	3099	1628	150	2421	2174	197
9	Himachal Pradesh	467	255	31	404	368	39	477	286	34	411	408	46	467	245	30	386	348	38
10	Jammu & Kashmir	211	97	2	190	133	2	308	110	4	229	178	5	222	92	4	174	136	4
11	Jharkhand	423	529	144	509	659	151	406	249	40	363	291	43	717	429	45	672	479	45
12	Karnataka	3416	1983	66	3449	2697	87	3961	2176	50	3269	2743	53	4455	2211	76	3213	2650	88
13	Kerala	2391	2028	115	2714	2658	131	2384	2009	146	2532	2410	163	2879	2663	85	4025	3733	91
14	Madhya Pradesh	15085	10278	1897	14122	13903	2586	12859	9267	1704	11926	12218	2161	13746	9527	1642	13519	12506	2200
15	Maharashtra	8115	5487	210	8338	7391	236	13921	6345	313	10627	8416	361	14559	7239	399	9561	9180	462
16	Manipur	137	15	0	56	8	0	110	48	1	58	45	1	134	68	1	88	75	1
17	Meghalaya	213	160	7	183	165	7	257	138	2	186	165	2	240	135	30	204	147	35
18	Mizoram	178	139	49	153	113	50	186	202	110	188	203	111	188	164	63	193	170	63
19	Nagaland	25	12	5	45	36	24	61	29	7	43	52	7	78	31	9	62	34	12
20	Odisha	2196	1363	29	1850	1728	31	2562	1786	41	2062	1992	42	3286	2319	43	2553	2495	54
21	Punjab	1762	862	186	1683	1183	223	1836	1017	306	1691	1383	380	1843	835	164	1670	1073	201
22	Rajasthan	3880	2067	290	2660	2620	374	3689	2014	232	2682	2733	302	4034	2323	266	2900	2902	315
23	Sikkim	93	66	20	83	66	3	64	55	17	67	57	17	110	86	9	115	98	9
24	Tamil Nadu	2354	1710	614	2711	2222	662	2617	2025	363	3238	2711	446	2856	2144	634	3295	2718	692
25	Telangana	1930	1229	79	3277	2521	108	2697	1964	112	2384	2392	128	2909	2167	88	3322	2706	100
26	Tripura	369	243	17	335	306	24	255	206	22	213	251	27	274	201	29	273	223	30
27	Uttar Pradesh	14835	11769	1427	26019	19869	2544	11420	8705	2185	20693	15012	3482	16079	9753	1529	25627	16628	2571
28	Uttarakhand	489	292	39	362	367	46	635	207	131	334	316	147	676	267	50	365	321	57
29	West Bengal	4909	3238	36	5266	3787	36	4963	4943	46	5351	5381	56	7004	4641	78	5311	4943	87
	<b>TOTAL STATE(S)</b>	<b>79758</b>	<b>54129</b>	<b>6277</b>	<b>90309</b>	<b>76454</b>	<b>8650</b>	<b>84189</b>	<b>54772</b>	<b>7318</b>	<b>85520</b>	<b>73866</b>	<b>9634</b>	<b>98344</b>	<b>61016</b>	<b>6646</b>	<b>98174</b>	<b>80143</b>	<b>8726</b>
30	A & N Islands	50	31	10	57	37	13	102	75	2	94	86	2	86	53	4	88	73	3
31	Chandigarh	208	114	45	134	148	51	271	106	34	152	134	49	222	87	45	114	116	52
32	D&N Haveli	11	5	0	7	6	0	35	20	0	25	22	0	21	16	2	15	19	2
33	Daman & Diu	7	4	1	6	4	1	28	5	1	10	9	0	31	10	0	15	10	0
34	Delhi UT	9350	2411	310	2909	2643	368	9489	2524	333	3097	3016	404	8178	2114	294	2894	2591	335
35	Lakshadweep	1	1	0	3	3	0	2	0	0	1	0	0	5	5	0	4	5	0
36	Puducherry	38	29	0	35	38	0	56	37	2	50	44	2	71	51	0	56	58	0
	<b>TOTAL UT(S)</b>	<b>9665</b>	<b>2595</b>	<b>366</b>	<b>3151</b>	<b>2879</b>	<b>433</b>	<b>9983</b>	<b>2767</b>	<b>372</b>	<b>3429</b>	<b>3311</b>	<b>457</b>	<b>8614</b>	<b>2336</b>	<b>345</b>	<b>3186</b>	<b>2872</b>	<b>392</b>
	<b>TOTAL (ALL INDIA)</b>	<b>89423</b>	<b>56724</b>	<b>6643</b>	<b>93460</b>	<b>79333</b>	<b>9083</b>	<b>94172</b>	<b>57539</b>	<b>7690</b>	<b>88949</b>	<b>77177</b>	<b>10091</b>	<b>106958</b>	<b>63352</b>	<b>6991</b>	<b>101360</b>	<b>83015</b>	<b>9118</b>

Source: Crime in India

## Annexure-III

**Crime Head-wise Cases Registered (CR), Cases ChargeSheeted (CCS), Chargesheeting Rate (CHR), Cases in which Trials were completed (CTC), Cases Convicted (CON), Conviction Rate (CVR), Persons Arrested (PAR), Persons Charge Sheeted (PCS), Persons Convicted (PCV) under Total Crimes against Women during 2014-2015**

SL	CrimeHead	CR	CCS	CHR	CTC	CON	CVR	CFT	CPTEY	PAR	PCS	PCV
1	Rape	36735	30840	86.3	17649	4944	28.0	125401	107499	48183	41904	6637
2	Attempt to Commit Rape	4234	2781	82.5	1016	149	14.7	4806	3761	4465	3144	213
3	Kidnapping & Abduction of Women	57324	26064	52.9	11821	2661	22.5	109259	97050	63378	40845	4846
4	Dowry Deaths	8455	7653	88.9	5061	1672	33.0	40477	35255	23598	19481	4054
5	Assault on Women with Intent to Outrage her Modesty	82235	66462	86.9	29995	8422	28.1	258109	224355	104243	92615	11213
6	Insult to the Modesty of Women	9735	8144	89.6	5778	1212	21.0	36731	29220	11017	10074	1442
7	Cruelty by Husband or his Relatives	122877	97081	82.1	46853	6425	13.7	499619	443855	225648	196893	16180
8	Acid Attack	137	98	89.1	15	8	53.3	138	123	154	135	12
9	Attempt to Acid Attack	40	23	82.1	5	3	60.0	26	21	39	28	3
10	Deaths Caused by Act Done with Intent to Cause Miscarriage	3	2	100.0	0	0	-	10	10	9	9	0
11	Causing Miscarriage Without Womens Consent	45	26	76.5	9	7	77.8	47	38	43	35	15
12	Human Trafficking	456	208	84.6	19	7	36.8	231	206	711	428	11
13	Abetment of Suicides of Women	3734	2403	92.3	1014	154	15.2	9151	8130	5179	4134	211
14	Unnatural Offences	105	66	88.0	11	6	54.5	90	79	113	83	6
15	Dowry Prohibition Act, 1961	10050	9008	83.0	4617	472	10.2	31742	26438	21548	18525	997
16	Indecent Representation of Women (Prohibition) Act, 1986	47	54	81.8	169	79	46.7	980	810	68	96	84
17	Protection of Women from Domestic Violence Act, 2005	426	312	88.9	47	9	19.1	481	429	693	639	13
18	Immoral Traffic (Prevention) Act	2070	1881	98.4	949	461	48.6	6614	5662	4963	4668	1055
19	Publishing or Transmitting of Sexually Explicit Material (Sec 67A IT Act)	749	183	52.4	10	5	50.0	315	302	487	266	6
	<b>Total Crimes Against Women</b>	<b>339457</b>	<b>253289</b>	<b>79.8</b>	<b>125038</b>	<b>26696</b>	<b>21.4</b>	<b>1124227</b>	<b>983243</b>	<b>514539</b>	<b>434002</b>	<b>46998</b>

SL	CrimeHead	CR	CCS	CHR	CTC	CON	CVR	CFT	CPTEY	PAR	PCS	PCV
1	Rape	34651	30001	86.8	18764	5514	29.4	137458	118520	42036	39494	7185
2	Attempt to Commit Rape	4437	3174	80.7	1035	205	19.8	6940	5886	4338	3892	247
3	Kidnapping & Abduction of Women	59283	27215	48.7	12888	3157	24.5	124253	110887	55329	39826	5181
4	Dowry Deaths	7634	7150	88.4	5165	1792	34.7	42410	37062	19973	16996	4624
5	Assault on Women with Intent to Outrage her Modesty	82422	66887	86.8	34541	8408	24.3	291109	251482	101571	90897	11342
6	Insult to the Modesty of Women	8685	7019	88.3	3998	870	21.8	36221	30423	9870	9260	1108
7	Cruelty by Husband or his Relatives	113403	90971	80.9	46127	6559	14.2	534431	477986	187067	171605	16857
8	Acid Attack	140	102	87.2	15	7	46.7	224	209	192	141	12
9	Attempt to Acid Attack	30	18	75.0	4	0	0.0	39	35	37	24	0
10	Deaths Caused by Act Done with Intent to Cause Miscarriage	12	6	85.7	0	0	-	16	16	11	6	0
11	Causing Miscarriage Without Womens Consent	54	43	95.6	8	4	50.0	81	73	95	66	8
12	Human Trafficking	713	438	85.7	70	34	48.6	647	575	1162	998	53
13	Abetment of Suicides of Women	4060	3190	91.1	1340	193	14.4	11319	9951	6255	5366	314
14	Unnatural Offences	108	69	89.6	17	7	41.2	149	132	100	75	7
15	Dowry Prohibition Act, 1961	9894	7162	80.0	3212	595	18.5	33586	29667	22068	15517	1831
16	Indecent Representation of Women (Prohibition) Act, 1986	40	32	84.2	137	44	32.1	842	704	76	62	57
17	Protection of Women from Domestic Violence Act, 2005	461	418	94.4	46	22	47.8	846	799	540	482	27
18	Immoral Traffic (Prevention) Act	2424	2122	98.8	987	485	49.1	7772	6777	5407	5420	1116
19	Publishing or Transmitting of Sexually Explicit Material (Sec 67A IT Act)	792	329	45.8	41	13	31.7	630	588	545	500	19
	<b>Total Crimes Against Women</b>	<b>329243</b>	<b>246346</b>	<b>77.8</b>	<b>128395</b>	<b>27909</b>	<b>21.7</b>	<b>1228973</b>	<b>1081772</b>	<b>456672</b>	<b>400627</b>	<b>49988</b>

Annexure-III

**Crime Head-wise Cases Registered (CR), Cases ChargeSheeted (CCS), Chargesheeting Rate (CHR), Cases in which Trials were completed (CTC), Cases Convicted (CON), Conviction Rate (CVR), Persons Arrested (PAR), Persons Charge Sheeted (PCS), Persons Convicted (PCV) under Total Crimes against Women during 2016**

SL	CrimeHead	CR	CCS	CHR	CTC	CON	CVR	CFT	CPTEY	PAR	PCS	PCV
1	Rape	38947	33628	87.6	18552	4739	25.5	152140	133373	48797	43525	6289
2	Attempt to Commit Rape	5729	4290	78.1	1093	215	19.7	10165	9063	5965	5102	278
3	Kidnapping & Abduction of Women	64519	29084	46.7	11720	2512	21.4	139905	127950	60467	40516	4429
4	Dowry Deaths	7621	7067	88.7	4351	1325	30.5	44123	39723	20545	16315	3400
5	Assault on Women with Intent to Outrage her Modesty	84746	71638	87.2	32115	7001	21.8	322937	286884	110375	95728	9541
6	Insult to the Modesty of Women	7305	6336	85.1	3629	735	20.3	36765	31814	8668	8002	958
7	Cruelty by Husband or his Relatives	110378	91810	83.3	44681	5433	12.2	569022	515904	198851	168053	13511
8	Acid Attack	160	132	87.4	24	9	37.5	341	317	194	168	11
9	Attempt to Acid Attack	46	31	68.9	3	1	33.3	66	63	39	43	1
10	Deaths Caused by Act Done with Intent to Cause Miscarriage	125	84	66.7	2	0	0.0	100	98	199	128	0
11	Causing Miscarriage Without Womens Consent	462	268	70.2	17	0	0.0	341	324	711	392	0
12	Human Trafficking	659	576	87.0	86	28	32.6	1151	1065	1026	873	56
13	Abetment of Suicides of Women	4466	3872	92.2	1523	212	13.9	13818	12282	7234	6223	305
14	Unnatural Offences	489	255	62.2	23	7	30.4	387	364	502	276	7
15	Dowry Prohibition Act, 1961	9683	8455	82.8	3233	494	15.3	38119	34785	25063	20400	1199
16	Indecent Representation of Women (Prohibition) Act, 1986	38	54	93.1	59	22	37.3	759	700	57	68	25
17	Protection of Women from Domestic Violence Act, 2005	437	403	95.5	69	23	33.3	1201	1130	556	515	28
18	Immoral Traffic (Prevention) Act	2214	1921	97.8	854	329	38.5	8877	8014	5177	4371	723
19	Publishing or Transmitting of Sexually Explicit Material (Sec 67A IT Act)	930	400	58.7	54	9	16.7	990	933	810	472	11
	<b>Total Crimes Against Women</b>	<b>338954</b>	<b>260304</b>	<b>78.1</b>	<b>122088</b>	<b>23094</b>	<b>18.9</b>	<b>1341207</b>	<b>1204786</b>	<b>495236</b>	<b>411170</b>	<b>40772</b>

**Annexure-IV****Crime Head-wise Cases Registered (CR), Cases ChargeSheeted (CCS), Chargesheeting Rate (CHR), Cases in which Trials Completed (CTC), Cases Convicted (CON), Conviction Rate (CVR), Cases for Trial (CFT), Cases Pending Trial at the end of the year (CPTEY) under Crime against Children during 2014**

SL	Crime Heads	CR	CCS	CHR	CTC	CON	CVR	CFT	CPTEY	PAR	PCS	PCV
1	Murder	1817	1517	86.5	793	351	44.3	6636	5842	2759	2517	624
2	Infanticide	121	33	28.0	35	15	42.9	187	152	79	55	29
3	Kidnapping & Abduction	37854	15082	48.6	5448	1436	26.4	46898	41323	29152	22164	2357
4	Foeticide	107	30	24.2	42	6	14.3	153	111	48	48	7
5	Abetment of Suicide of Child	56	55	79.7	57	14	24.6	287	230	56	80	21
6	Exposure and Abandonment	983	139	15.0	60	11	18.3	872	787	277	197	12
7	Procuration of Minor Girls	2020	1315	80.6	246	31	12.6	2837	2535	1967	1476	33
8	Importation of Girls from Foreign Country	2	1	50.0	0	0	-	1	1	6	4	0
9	Buying of Minors for Prostitution	14	11	52.4	1	0	0.0	154	153	31	15	0
10	Selling of Minors for Prostitution	82	77	82.8	16	3	18.8	420	404	109	115	5
11	Prohibition of Child Marriage Act, 2006	280	220	89.1	103	15	14.6	733	629	718	612	49
12	Transplantation of Human Organs Act, 1994	1	0	-	0	0	-	0	0	0	0	0
13	Child Labour (Prohibition & Regulation) Act, 1986	147	74	98.7	10	3	30.0	121	109	156	113	3
14	Immoral Traffic (Prevention) Act, 1956	86	76	95.0	10	0	0.0	333	323	209	164	0
15	Juvenile Justice (Care and Protection of Children) Act, 2000	1315	1103	96.0	530	498	94.0	1760	1230	1489	1385	540
16	Protection of Children from Sexual Offences Act, 2012	34449	28393	94.6	7487	2275	30.4	59988	52308	41732	36653	2686
17	Attempt to Commit Murder	840	806	87.2	497	211	42.5	1994	1494	2502	2054	345
18	Unnatural Offences	765	612	94.6	124	49	39.5	1006	881	868	749	58
19	Human Trafficking			-			-					
20	Other Crimes Committed Against children	8484	7180	86.8	4638	1725	37.2	27664	22407	11302	10932	2314
	<b>Total Crimes Against Children</b>	<b>89423</b>	<b>56724</b>	<b>73.5</b>	<b>20097</b>	<b>6643</b>	<b>33.1</b>	<b>152050</b>	<b>130925</b>	<b>93460</b>	<b>79333</b>	<b>9083</b>

Source: Crime in India

**Annexure-IV****Crime Head-wise Cases Registered (CR), Cases ChargeSheeted (CCS), Chargesheeting Rate (CHR), Cases in which Trials Completed (CTC), Cases Convicted (CON), Conviction Rate (CVR), Cases for Trial (CFT), Cases Pending Trial at the end of the year (CPTEY) under Crime against Children during 2015**

SL	Crime Heads	CR	CCS	CHR	CTC	CON	CVR	CFT	CPTEY	PAR	PCS	PCV
1	Murder	1758	1423	85.9	833	387	46.5	7257	6422	2444	2326	612
2	Infanticide	91	38	40.9	23	12	52.2	190	165	58	64	27
3	Kidnapping & Abduction	41893	15054	40.4	5462	1691	31.0	56442	50841	28054	21670	2556
4	Foeticide	97	30	31.9	14	2	14.3	141	127	58	46	2
5	Abetment of Suicide of Child	51	52	92.9	28	2	7.1	282	254	57	62	2
6	Exposure and Abandonment	885	99	11.8	39	7	17.9	885	845	139	128	10
7	Procuration of Minor Girls	3087	1348	66.7	334	37	11.1	3805	3454	2481	1520	56
8	Importation of Girls from Foreign Country	2	1	100.0	0	0	-	2	2	3	1	0
9	Buying of Minors for Prostitution	11	10	100.0	1	1	100.0	163	162	15	15	2
10	Selling of Minors for Prostitution	111	119	97.5	25	9	36.0	523	498	136	157	18
11	Prohibition of Child Marriage Act, 2006	293	240	81.4	70	15	21.4	867	789	704	656	53
12	Transplantation of Human Organs Act, 1994	0	0	-	0	0	-	0	0	0	0	0
13	Child Labour (Prohibition & Regulation) Act, 1986	251	152	98.1	14	7	50.0	261	246	257	198	7
14	Immoral Traffic (Prevention) Act, 1956	58	48	88.9	17	6	35.3	371	354	143	160	17
15	Juvenile Justice (Care and Protection of Children) Act, 2000	1457	1049	92.2	292	159	54.5	2279	1982	1695	1368	190
16	Protection of Children from Sexual Offences Act, 2012	34505	30113	94.7	10498	3809	36.3	82327	71552	41090	37683	4567
17	Attempt to Commit Murder	276	263	84.6	184	73	39.7	1783	1599	422	468	86
18	Unnatural Offences	814	636	91.4	194	84	43.3	1500	1306	833	731	109
19	Human Trafficking	221	132	93.0	7	2	28.6	139	132	300	264	2
20	Other Crimes Committed Against children	8311	6732	86.3	3569	1387	38.9	29026	25123	10060	9660	1775
	<b>Total Crimes Against Children</b>	<b>94172</b>	<b>57539</b>	<b>68.0</b>	<b>21604</b>	<b>7690</b>	<b>35.6</b>	<b>188243</b>	<b>165853</b>	<b>88949</b>	<b>77177</b>	<b>10091</b>

Source: Crime in India

**Annexure-IV****Crime Head-wise Cases Registered (CR), Cases ChargeSheeted (CCS), Chargesheeting Rate (CHR), Cases in which Trials Completed (CTC), Cases Convicted (CON), Conviction Rate (CVR), Cases for Trial (CFT), Cases Pending Trial at the end of the year (CPTEY) under Crime against Children during 2016**

SL	Crime Heads	CR	CCS	CHR	CTC	CON	CVR	CFT	CPTEY	PAR	PCS	PCV
1	Murder	1640	1493	88.4	640	283	44.2	7915	7274	2446	2285	432
2	Infanticide	93	28	36.8	17	4	23.5	193	176	117	77	5
3	Kidnapping & Abduction	52253	18242	39.3	5603	1360	24.3	69066	63358	35962	25191	2188
4	Foeticide	144	55	37.2	18	2	11.1	182	164	141	90	4
5	Abetment of Suicide of Child	41	31	83.8	19	2	10.5	285	266	46	37	2
6	Exposure and Abandonment	811	83	10.6	37	4	10.8	931	891	189	120	4
7	Procuration of Minor Girls	2465	1520	60.4	474	21	4.4	4974	4500	3120	2002	25
8	Importation of Girls from Foreign Country	5	2	50.0	0	0	-	4	4	8	4	0
9	Buying of Minors for Prostitution	7	15	78.9	2	2	100.0	177	175	21	25	7
10	Selling of Minors for Prostitution	122	74	75.5	8	0	0.0	572	564	138	114	0
11	Prohibition of Child Marriage Act, 2006	326	236	84.6	68	10	14.7	1024	956	740	644	35
12	Transplantation of Human Organs Act, 1994	0	0	-	0	0	-	0	0	0	0	0
13	Child Labour (Prohibition & Regulation) Act, 1986	204	139	94.6	17	8	47.1	385	368	239	168	8
14	Immoral Traffic (Prevention) Act, 1956	56	51	100.0	19	2	10.5	405	386	138	119	1
15	Juvenile Justice (Care and Protection of Children) Act, 2000	2253	1825	93.4	461	295	64.0	3804	3339	2373	2091	310
16	Protection of Children from Sexual Offences Act, 2012	36022	30891	94.2	10884	3226	29.6	101318	90205	42196	37872	3859
17	Attempt to Commit Murder	213	191	87.6	107	39	36.4	1525	1418	356	405	58
18	Unnatural Offences	1247	1081	93.5	253	107	42.3	2383	2128	1386	1217	131
19	Human Trafficking	340	202	85.2	22	4	18.2	334	312	525	444	4
20	Other Crimes Committed Against children	8716	7193	87.0	4114	1622	39.4	32244	27616	11218	10109	2045
<b>Total Crimes Against Children</b>		<b>106958</b>	<b>63352</b>	<b>65.4</b>	<b>22763</b>	<b>6991</b>	<b>30.7</b>	<b>227721</b>	<b>204100</b>	<b>101360</b>	<b>83015</b>	<b>9118</b>

Source: Crime in India

